

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC-2' BENCH,
NEW DELHI

[THROUGH VIDEO CONFERENCING]

BEFORE SH. N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA No.986/DEL/2020
[Assessment Year: 2011-12]

M/s Radiant Computech (P) Ltd., 70/1/1, Mangolpur Kalan, New Delhi-110085	Income Tax Officer, Ward-20(4), New Delhi
PAN- AAECR4278E	
Appellant	Respondent

Assessee by	None
Revenue by	Sh. R.K. Gupta, Sr. DR

Date of Hearing	28.04.2021
Date of Pronouncement	28.04.2021

ORDER

N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the CIT(A)-7, New Delhi dated 16.01.2020 pertaining to assessment year 2011-12.

2 Vide application dated 16.04.2021, the assessee sought permission to withdraw the appeal as the dispute has been settled under Vivad Se Vishwas Scheme, 2020.

3. Noting the contents of the application, the appeal is dismissed as withdrawn.

The order is pronounced in the open court on 28/04/2021.

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Delhi; Dated: 28/04/2021.

Sh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi